

Office of the District & Sessions Judge, Lakhisarai.

Order No. 62 / (Misc.) 21

Dated 26th May, 2021.

In view of letter No. 22859-95/A.D. (Misc.) section dated 25-05-2021 of the Hon'ble Court with respect to directions regarding functioning of Courts in present situation of Pandemic COVID -19 whereby the Hon'ble Court have been pleased to make clear that all the Courts of District Judiciary may take up extremely urgent matters also, including bail etc. and that too, unless otherwise not possible, only through virtual mode.

Therefore, in view of directions of the Hon'ble Court contained in letter No. 22091-22127 dated 04-05-2021 and its subsequent letter No. 22388-22424/A.D. (Misc.) dated 16-05-2021, letter No. 22664-22700 dated 22-05-2021 as well as letter No. 22859-95/A.D. (Misc.) section dated 25-05-2021, it is hereby informed all concerned that all Courts of Lakhisarai Judgeship including Court of Railway Judicial Magistrate, Kiul and JJB, Lakhisarai may take up extremely urgent matters, such as remand, bail etc. and that too, unless otherwise not possible, only through virtual mode till 29th May 2021 or subject to further directions of the Hon'ble Court.

The new filing of bail applications / extremely urgent matters filed by learned advocates and litigants shall be through e-mail only on dedicated e-mail ID as earlier provided for this Judgeship.

The System Officer and the System Assistants including other technical Staff of this Judgeship shall ensure flawless uninterrupted hearing of extremely urgent matters including bail via Video conferencing /electronic mode under the supervision of the Nodal Officer, Lakhisarai.

Further, all members of the Bar and stakeholders are requested to avoid congregation in the Court premises and further, learned PP, DPO, APPs, SPPs, APOs as well as learned Advocates are also requested to participate in virtual Court proceeding through electronic mode

All stakeholders shall strictly follow the guidelines of COVID-19 protocol contained in Notification bearing memo No. G/Aapda-06-02-2020-2835 Patna of the Home Department (Special Branch), Govt. of Bihar.

It is also directed / requested that unless necessary required, no Judicial Officers and Staff of this Judgeship shall leave the Headquarters without taking prior permission.

The I/c Nazir and I/c Naib Nazir, Civil Court, Lakhisarai are directed to ensure the complete sanitization of the Court premises including all buildings regularly.

Inform all concerned.


Sd/-
District & Sessions Judge,
Lakhisarai.
26 -05-2021.

Memo No. 687-99 /21 dated 26 -05-2021

Copy forwarded to:-

1. All Judicial Officers, Civil Court, Lakhisarai, 2. The District Magistrate, Lakhisarai, 3. The Superintendent of Police, Lakhisarai, 4. The Nodal Officer, Civil Court, Lakhisarai 5. The Public Prosecutor, Lakhisarai 6. The D.P.O., Lakhisarai, 7. The President, District Bar Association, Lakhisarai. 8. The Secretary, District Bar Association, Lakhisarai 9. The Superintendent of Jail, Lakhisarai 10. The Excise Superintendent, Lakhisarai 11. The System Officer, Civil Court, Lakhisarai 12. The Nazir and the Naib Nazir, Civil Court, Lakhisarai 13. All Staff, Civil Court, Lakhisarai.

for information and needful.


District & Sessions Judge,
Lakhisarai.

26 -05-2021.